

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE FIFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 148 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 04-12-2024 in W.P No. 3167 of 2024 on the file of the High Court.

Between:

S. Yadagiri, (Stores Department), Employee No. 661686 at Hyderabad 45,240
Air India employee No., Indian Airlines Colony, New Bowenpally, Hyderabad
500 011

...APPELLANT/WRIT PETITIONERS

AND

1. The Regional Director, (South) Air India, Southern Region, Meenabakam Chennai
2. The General Manager Personal, (HR) Air India, Southern Region, Meenabakam Chennai
3. The Dy General Manager, MMD Material Management Department (South) Air India, Southern Region, Meenabakam Chennai
4. The Dy General Manager Finance, Air India, Hyderabad, Shamshabad
5. The Departmental Head, MMD Air India, Southern Region, Meenabakam, Chennai
6. The Executive Director Finance, Head quarters Gurgaon, Haryana Delhi
7. The General Manager Finance, NR and Pension Air India, Gurgaon, Head Quarters Delhi, Haryana
8. The Assistant General Manager Finance, NR and Pension Air India, Gurgaon Haryana Head Quarters Delhi

...RESPONDENTS

Counsel for the Appellant: SRI S. YADAGIRI(PARTY-IN-PERSON)
Counsel for the Respondents: SMT. V. UMA DEVI, Standing Counsel for Southern Region.

The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.148 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Heard Sri S. Yadagiri, party-in-person.

2. This Intra-Court appeal assails the order dated 04.12.2024 passed in W.P.3167 of 2024, whereby learned Single Judge, based on a judgment of the Supreme Court in **Mr.R.S. Madireddy v. Union of India**¹, opined that the said Writ Petition was not maintainable against respondent No.3.

3. The party-in-person made efforts to take us to the merits of the case. On more than one occasion, in two different languages i.e., English and Telugu, he was requested to address on the question of maintainability but sadly, he has not addressed the Court on the question of maintainability. Hence, we find no reason to enter into the merits of the case because the Writ Petition was dismissed solely on the ground of maintainability based upon the aforesaid Supreme Court judgment.

4. The Writ Appeal is **dismissed**. However, liberty is reserved to the party-in-person to avail appropriate remedy under the law. No costs.

Interlocutory applications, if any pending, shall also stand closed.

//TRUE COPY//

SD/- M. MANJULA
DEPUTY REGISTRAR


SECTION OFFICER

To,

1. One CC to Sri S. Yadagiri, Employee No. 661686 at Hyderabad 45,240 Air India employee No., Indian Airlines Colony, New Bowenpally, Hyderabad 500 011 (Party-in-Person)[OPUC]
2. One CC to Smt. V. Uma Devi, SC for Southern Region [OPUC]
3. Two CD Copies

TJ
GJP



HIGH COURT

HACJ
&
RY,J

DATED:05/02/2025

JUDGMENT

WA.No.148 of 2025



DISMISSING THE WRIT APPEAL
WITHOUT COSTS

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9/11/3/2025